

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

O.A. No.673 of 2004

Date of order : 6th May, 2005

C O R A M

Hon'ble Mr. M.P.Singh, Vice-Chairman
Hon'ble Ms. Sadhna Srivastava, Member(J)

Narayan Das Tiwari, son of Shri Ram Pratap Tiwari, aged 64 years, working as Branch Dakpal, Post Office- Tegha (Jawa), District – Rewa (MP). Applicant

Vrs.

1. Union of India through Secretary of Communication Department -'Sanchar Bhawan' New Delhi.
2. Divisional Superintendent, Post Office, Rewa Division, Rewa (MP).
3. Inspector Post Dak (Second) Rewa, Head Post Office, Rewa, (MP).

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Respondents

Counsel for the applicant : None

Counsel for the respondents : Shri N.K.Pethia.

O R D E R

By Sadhna Srivastava, Member(J) :-

This application was filed on 18.8.2004 for change of date of birth from 19.1939 to 1.9.1940 with further prayer to direct the respondents not to retire him on 31.8.2004 and allow him to continue till 31.8.2005.

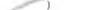
No interim order was issued hence the applicant was retired on 31.8.2004. The facts are that the applicant was appointed as Branch Post Master, Tegha (Jawa), District

2.

-Rewa on 9.10.1964. He submitted a birth certificate issued by the Head Master Govt, High School, Teonthar on 14.6.1958, wherein his date of birth has been shown as 1.9.1939. Inadvertently, in the gradation list issued by the S.P.O., Rewa, the applicant's date of birth was typed as 1.9.1940. thereafter, Inspector Post, Rewa reported about the mistake in the said gradation list. Thereafter the order of retirement of the applicant from 31.8.2004(AN) was issued vide memo dated 8.3.2004 as contained in Annexure-7 and the same has been impugned in the present O.A. filed as late as on 18.8.2004.

The applicant made an attempt to produce his birth certificate issued by the Primary School on 19.7.1997 and the Transfer certificate issued by the Head Master, Middle School Tegha (Jawa), District- Rewa on 7.6.2004. In view of documents produced at the time of registration in E.E. before his appointment for the purpose of seeking appointment to the post wherein his date of birth was shown as 1.9.1939 in the certificate issued by the Government High School, Teonthar on 14.6.1958, the later certificates produced by the applicant at late stage, cannot be given any credence.

We, therefore, hold that there is no ground to change the date of birth. The O.A. is dismissed without any order as to cost.


(SADHNA SRIVASTAVA)
MEMBER(JUDICIAL)

M.P.S.
(M.P.SINGH)
VICE-CHAIRMAN